

**BEFORE THE AJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**C.P.(I.B) No. 608/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.03.2021**

Name of the Company: Add Technologies(India) Ltd  
V/s  
Madhya Gujarat Vij Co Ltd

Section 9 of the Insolvency and Bankruptcy  
Code,2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER**

**(through video conferencing/physical)**

Mr. Anal Shah, Advocate on behalf of Respondent submitted that issue with regard to the admission of IB petition against the state is pending before the Hon'ble Mumbai High Court, hence, requesting for time.

The prayer is allowed.

List the matter on 21.04.2021



**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 12th day of March, 2021



**MANORAMA KUMARI  
MEMBER JUDICIAL**